

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KARUTURI CERAMICS PRIVATE LIMITED

S. No	Particulars	Details
1	Name of corporate debtor	KARUTURI CERAMICS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	18.06.2010
3	Authority under which corporate debtor is incorporated /registered	Companies Act, 1956/ ROC, Vijayawada (As available at MCA portal)
4	Corporate Identity Number of corporate debtor	U26933AP2010PTC117739
5	Address of the registered office and principal office (if any) of corporate debtor	23-16-44, Jaigopal Bhavan Haripuram, Rajahmundry, East Godavari, Andhra Pradesh, PIN – 533105 (As available at MCA portal)
6	Date of closure of Insolvency Resolution Process	07.01.2025
7	Liquidation commencement date of corporate debtor	08.01.2025
8	Name and registration number of the insolvency professional acting as liquidator	NAGA BHUSHAN BHAGAWATI Reg. No: IBBI/IPA-001/IP-P00032/2016-17/10085
9	Address and e-mail of the liquidator, as registered with the Board	Naga Bhushan Bhagawati H. No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020 E-mail: bnagabhushan@yahoo.com
10	Address and e-mail to be used for correspondence with the liquidator	Naga Bhushan Bhagawati H. No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020 E-mail: rp.karaturiceramics@gmail.com
11	Last date for submission of claims	07.02.2025

Notice is hereby given that the National Company Law Tribunal, Amaravati bench has ordered the commencement of liquidation of Karuturi Ceramics Private Limited on 08.01.2025 under Section 33 of the Code.

The stakeholders of Karuturi Ceramics Private Limited are hereby called upon to submit their claims with proof on or before 07.02.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and Signature of Liquidator: NAGA BHUSHAN BHAGAWATI

Place: Hyderabad

Date: 11.01.2025

